

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1023
TO BE ANSWERED ON 10.02.2025

Pollution in Smaller Cities

1023. DR. M K VISHNU PRASAD:
SHRI DEVESH SHAKYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the efforts made/proposed to be made by the Government to check pollution in smaller cities in the country along with the guidelines issued in this regard;
- (b) whether any action has been taken by the Government to check on companies causing air, water and soil pollution during the last five years;
- (c) if so, the details thereof, State-wise including factories in Uttar Pradesh specially Etah and Kasganj district;
- (d) the details of the criteria fixed to check air, water and soil pollution; and?
- (e) the details of the efforts made/proposed to be made by the Government to check pollution in industrial areas particularly in small cities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e):

Government has enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and various provisions under The Environment (Protection) Act, 1986 for protection of environment and to prevent and control pollution arising from various sources.

The National Clean Air Programme (NCAP) has been launched in 2019 as a national level strategy to reduce air pollution levels across the country. Central Pollution Control Board (CPCB) has identified 130 million plus and Non-Attainment cities (cities exceeding National Ambient Air Quality Standards (NAAQS) consecutively for five years). These 130 cities included 48 cities with population above 10 Lakhs, 42 cities with population between 3-10 lakhs and 40 cities with population below 3 lakhs. City Specific Clean Air Action Plans have been prepared and rolled out for implementation in these 130 non-attainment/million plus cities to improve the air quality. "PRANA" – Portal for Regulation of Air-pollution in Non-Attainment cities, has been developed as a portal for monitoring implementation of National Clean Air Programme (NCAP) to track

physical as well as financial progress of cities under NCAP. 95 cities out of 130 cities have shown improvement in air quality in terms of annual Particulate Matter (PM₁₀) concentrations in FY 2023-24 in comparison to levels of FY 2017-18.

CPCB along with State Pollution Control Boards (SPCB) and Pollution Control Committees (PCC) are monitoring ambient air quality at 966 manual stations in 419 cities covering 28 States and 7 UTs across the country under National Ambient Air Quality Monitoring Programme (NAMP). There are 84 NAMP stations in Uttar Pradesh.

For prevention and control of water pollution, SPCBs/PCCs have been directed under Section 18(1) (b) of the Water Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment. In addition, CPCB in collaboration with SPCBs and PCCs has established a National Water Quality Monitoring Network (NWMP) in order to assess status of water quality of water resources and to facilitate for prevention and control of pollution in water bodies. Presently under NWMP water quality of aquatic resources is monitored at 4736 locations in the country in association with the SPCBs/ PCCs. Water Quality is being monitored at 163 locations in various water bodies in Uttar Pradesh. State-wise details of water quality monitoring network are provided in **Annexure-I**.

For the prevention of industrial pollution in the country, including smaller cities, the Government has taken following initiatives:

- i. Industry specific standards for emission or discharge of environmental pollutants for 79 industrial sectors under Schedule-I and general standards under Schedule-VI of E (P) Rules, 1986 have been notified.
- ii. The SPCBs/ PCCs issue consent to establish / consent to operate and authorization to the industries in the States. SPCBs / PCCs monitor the compliance of industrial effluent according to the prescribed norms. In case of non-compliance, action against industry is taken under provisions of the Water Act, 1974, the Air Act, and the E(P) Act, 1986.
- iii. CPCB has directed SPCBs / PCCs to inspect Red, Orange, and Green categories of industries at a minimum inspection frequency of 6 months, 1 year and 2 years respectively for verification of compliance of environmental norms. In addition, 17 categories of high pollution potential industries, common waste management /treatment facilities such as Sewage Treatment Plants (STPs), Common Effluent Treatment Plants (CETPs) and Common Bio-Medical Waste Treatment Facility (CBMWTFs) are inspected on quarterly basis by SPCBs / PCCs.
- iv. In addition to the regular monitoring through SPCBs/PCCs, CPCB also randomly inspect 17 categories of high pollution potential industries and common facilities based on the exceedance alerts generated through Online Continuous Effluent / Emission Monitoring Systems (OCEMS) installed in these units. In case of non-compliance with respect to environmental norms, action is taken against the violators as per the provisions of the Environmental Acts. During January 2020 to January 2025, in the state of Uttar Pradesh 39 number of industries were inspected by CPCB, and no industry in Etah and Kasganj district was among these. Out of these industries, 16 units were found non-complying with environmental norms and suitable action has been taken against the non-complying industries. State wise number of the inspected units and action taken on non-complying industries during the last five years are given at **Annexure –II**.

During 2009, CPCB formulated Comprehensive Environmental Pollution Index (CEPI), to characterize environmental quality at industrial area following algorithm of pollution source, pathway and receptor. The CEPI framework was amended in April, 2016 and CPCB conducted environmental quality monitoring for evaluation of CEPI scores in 100 polluted industrial areas across the country during 2018 with co-ordination of SPCBs. Concerned SPCBs/PCCs has prepared Action Plan for Critically Polluted Areas (CEPI Score 70 and above) and Severely Polluted Areas (CEPI score between 60 to 70). CPCB has also developed CEPI portal to review the progress and implementation of action plan by SPCBs/PCCs.

National Water Quality Monitoring Network

States/UTs	River	Lake	Pond	Tank	Wet land	Reservoir	Canal	Beach	Marine	Coastal	Creek	Sea	Drain	STP	Water treatment plant (raw water)	Ground water	grand total
Andhra Pradesh	45	16	-	3	21	5	5	9	7	-	1	10	4	1	-	33	160
Arunachal Pradesh	17	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	17
Assam	110	34	24	-	2	-	-	-	-	-	-	-	-	-	-	67	237
Bihar	95	3	2	-	-	-	-	-	-	-	-	-	-	-	-	70	170
Chandigarh	-	1	-	-	-	-	-	-	-	-	-	-	3	-	-	7	11
Chhattisgarh	29	-	1	-	-	1	-	-	-	-	-	-	-	-	-	8	39
CPCB, Delhi	14	-	-	-	-	-	1	-	-	-	-	-	-	-	-	1	16
Daman and Diu, Dadra and Nagar Haveli	12	-	-	-	-	-	-	-	-	-	-	-	-	-	-	12	24
Delhi	7	3	-	-	-	-	2	-	-	-	-	-	26	-	6	44	88
Goa	32	44	-	-	-	2	3	20	-	-	4	-	-	1	-	9	115
Gujarat	60	17	2	-	3	4	3	-	-	-	3	-	-	2	-	88	182
Haryana	12	4	1	-	1	-	14	-	-	-	-	-	1	-	3	29	65
Himachal Pradesh	149	5	1	-	-	1	-	-	-	-	-	-	32	-	-	55	243
Jammu & Kashmir	58	33	-	-	9	-	-	-	-	-	-	-	1	-	-	23	124
Jharkhand	63	4	4	-	-	-	-	-	-	-	-	-	-	-	-	3	74
Karnataka	118	126	1	67	-	6	-	-	-	-	-	5	-	-	-	2	325
Kerala	130	29	7	-	-	-	3	3	-	-	-	2	1	1	-	35	211
Ladakh	4	3	-	-	1	-	-	-	-	-	-	-	1	-	-	-	9
Lakshadweep	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	42	45
Madhya Pradesh	160	20	11	1	-	8	-	-	-	-	-	-	-	-	-	54	254
Maharashtra	156	1	-	-	-	-	-	-	-	-	20	15	10	-	-	50	252
Manipur	44	5	14	-	-	-	2	-	-	-	-	-	-	-	-	10	75

States/UTs	River	Lake	Pond	Tank	Wet land	Reservoir	Canal	Beach	Marine	Coastal	Creek	Sea	Drain	STP	Water treatment plant (raw water)	Ground water	grand total
Meghalaya	64	7	-	-	-	-	-	-	-	-	-	-	-	-	-	13	84
Mizoram	67	6	13	-	-	9	-	-	-	-	-	-	-	-	-	26	121
Nagaland	16	2	-	-	-	-	-	-	-	-	-	-	-	-	-	10	28
Odisha	135	7	8	-	-	1	9	-	89	-	1	-	3	3	-	90	346
Puducherry	6	3	-	-	-	-	-	-	-	3	-	-	-	-	-	22	34
Punjab	58	17	6	-	-	-	2	-	-	-	-	-	10	8	-	46	147
Rajasthan	28	27	2	-	-	7	4	-	-	-	-	-	-	-	-	131	199
RD_Bengaluru	7	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	7
RD_Bhopal	4	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	4
RD_Chandigarh	24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	24
RD_Kolkata	9	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	9
RD_Lucknow	19	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	19
RD_Pune	6	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6
RD_Shillong	5	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	5
RD_Vadodara	6	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	6
Sikkim	28	2	-	-	-	-	-	-	-	-	-	-	-	-	-	-	30
Tamil Nadu	71	8	-	1	13	-	2	2	-	-	1	31	4	16	-	22	171
Telangana	49	100	29	30	-	7	-	-	-	-	-	-	2	8	-	48	273
Tripura	38	8	10	-	-	-	7	-	-	-	-	-	-	-	-	57	120
Uttar Pradesh	108	7	2	-	3	1	1	-	-	-	-	-	-	-	2	39	163
Uttarakhand	36	2	-	-	1	-	3	-	-	-	-	-	-	-	-	19	61
West Bengal	56	14	-	-	2	-	2	-	1	-	-	-	-	-	-	68	143
Grand Total	2155	558	141	102	56	52	63	34	97	3	30	63	98	40	11	1233	4736

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found non-complying with environmental norms	No. of industries to whom closure directions were issued u/s 5 of EPA, 1986	No. of industries for which closure direction have been revoked	No. of industries to whom Show-cause notices (SCNs)/Technical directions were issued u/s 5 of EPA, 1986	No. of industries which have complied with SCNs/Technical Directions of CPCB	No. of industries to which directives were issued in the form of a letter	No. of industries which have complied with CPCB directives	No. of non-complying units for which directions were issued to SPCBs/PCCs u/s 18(1)(b) of Water/Air Act for further action	No. of units complied with directions (issued u/s 18(1)(b) to SPCBs/PCCs)	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB/SPCB are still in force
		A	B	C	D	E	F	G	H	I	J	K=D+F+H+J	L=B-K
20	Madhya Pradesh	9	0	0	0	0	0	0	0	0	0	0	0
21	Maharashtra	44	29	3	3	14	4	2	2	10	0	9	20
22	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
23	Meghalaya	5	1	0	0	0	0	0	0	1	0	0	1
24	Mizoram	2	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
26	Odisha	13	3	0	0	3	2	0	0	0	0	2	1
27	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
28	Punjab	5	4	0	0	1	1	3	1	0	0	2	2
29	Rajasthan	20	8	0	0	3	2	1	1	4	0	3	5
30	Sikkim	5	5	0	0	4	3	0	0	1	1	4	1
31	Tamil Nadu	17	10	0	0	4	2	2	1	4	0	3	7
32	Telangana	20	8	1	1	5	5	0	0	2	0	6	2
33	Tripura	3	2	0	0	2	2	0	0	0	0	2	0

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		A	B	C	D	E	F	G	H	I	J	K=D+F+H+J	L=B-K
34	Uttar Pradesh	39	16	0	0	13	3	2	0	1	0	3	13
35	Uttarakhand	10	5	0	0	5	2	0	0	0	0	2	3
36	West Bengal	10	4	0	0	4	2	0	0	0	0	2	2
	Total	360	173	10	10	98	47	22	12	43	3	72	101